

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**O.A. 767/2014**

**Dated this Monday the 16th day of July, 2018**

**Coram: Hon'ble Shri R. Vijaykumar, Member (A) .  
Hon'ble Shri R. N. Singh, Member (J) .**

1. Shri Sunil Prabhakar Bari  
Age-44 years,  
R/at,  
Plot No.97, Gat No.163, Namdev Nagar,  
Girna Pumping Rd,  
Jalgaon-425 002.  
Off-At: Working Postal Assistant at  
O/o Postmaster,  
Jalgaon Head Post Office,  
Jalgaon-425 001.  
...Applicant.  
( By Advocate Shri A. D. Joshi) .

**Versus**

1. Union of India & Ors.  
Through the Secretary,  
Ministry of Communication,  
Dept of Post, Sansad Marg, New Delhi-01.

2. Chief Post Master General,  
Maharashtra Circle's Office,  
Mumbai Region (HQ),  
Old GPO Building,  
Maharashtra Circle, W.H. Marg,  
Near C.S.T. Railway Station,  
Mumbai-400 001.

3. The Director of Postal Services  
Aurangabad Region,  
Aurangabad-431 002.

4. The Superintendent of Post Offices  
Jalgaon Division, Jalgaon- 425 001.  
... Respondents.  
( By Advocate Shri V. S. Masurkar ) .

**O R D E R (O R A L)**  
**Per : R. Vijaykumar, Member (Administrative)**

Today when the case is called out, heard Shri A. D. Joshi, learned counsel for the applicant and

Shri V. S. Masurkar, learned counsel for the respondents.

The applicant had joined the Postal Department in 1996 and was granted his first increment in July, 1997. He filed a representation with respondents on 01.01.2013 asking that increments should be fixed from June, 1997 instead of July, 1997 and pay arrears corrected from June, 1997 onwards. He also obtained information under RTI on 13.09.2014 and filed further application on 04.10.2014 which was received on 08.10.2014 asking for the payment of arrears.

The department has examined his request after he filed this OA on 26.11.2014 and in order no. STA/43-SA/XXII/CO-1/2014 dated 10.08.2015, the respondents have granted the payment of arrears of pay and allowances from 01.06.1997 onwards. However, the orders also record that "The official will not get any interest on his increment/arrears of pay and allowances from 01.06.1997." Based on these orders, the amount was paid on 20.08.2015 to the applicant.

Although the applicant has asked for relief of payment of arrears and for interest thereof in his application, he has not amended his application after passing of this order of respondents of 10.08.2015 because with these orders, it amounts to a separate

cause of action which now is restricted to non-payment of interest.

In these circumstances of the case, this application is disposed with the liberty to the applicant to file a representation to the Competent Authority and the respondents including Competent Authority are directed to consider the applicant's representation claiming interest and by reference to his claim for relief and as per rules and to pass orders within eight weeks thereafter. If the applicant's grievance still persists even after such orders, he shall have the liberty to seek appropriate legal remedies.

**(R. N. Singh)**  
**Member (J)**

**(R. Vijaykumar)**  
**Member (A)**

vyc/-